क्सर प्रदेश के तराई क्षेत्र से बान का बीज के क्य में निर्धात

*89. श्री घटल विहारी वाजवेयी : श्री जगभाय राव जोशी :

क्या कृषि सौर सिचाई मती उत्तर प्रदेश को तराई क्षेत्र से बीज के रूप में धान के निर्यात के बारे में 26 सगस्त, 1974 के सताराकित प्रश्न सख्या 3458 के उत्तर के बारे में यह बताने की कृपा करेगे कि

(क) क्या केन्द्रीय जाच य्यूरो द्वाग मामले की जाच इस बीच पूरी कर ली बई है, ग्रीर

(ख) यदि हा, तो इसके क्या परिणाम निकले है $^{\circ}$

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE: (a) and (b) In reply to the Unstarred Question No. 3458 answered on 26th August, 1974, it had been stated that the State Government are investigating the cases and that a reference had also been made by them to the C.B.I. The C.B.I. had examined the matter and, decided that it will not be possible for it to take up the investigations of the cases referred to at by the State Government of Uttar Pradesh. The investigations by the State Government are continuing and a detailed report is awaited.

श्री श्रटल बिहारी वाजपेबी . श्रध्यक्ष जी, बड़े पैमाने पर उत्तर प्रदेश के तराई इलाके से बीज के नाम पर चावल श्रभावग्रस्त क्षेत्रों को भेजा गया है श्रीर श्रारोप यह है कि उस में करीब डेंढ करोड रुपया कमाया गया है। जब यह मामला उत्तर प्रदेश की विधान मभा में उठा नो सरकार ने कहा कि हम सी० बी० श्राई० की मदद ने रहे है। श्रभी श्रापने सुना कि सी० बी० श्राई० कहता है कि वह इम में मदद नहीं दे सकते । क्या इस का कारण यह है कि इस में कुछ उच्च पदासीन इयंक्ति शामिल है, इस लिये सी० बी० धाई० ने जॉच करने से इस्कार कर दिया है ?

SHRI ANNASAHEB P, SHINDE: It would not be correct to draw the inference which the hon. Member is suggesting in his question because whether or not CBI should take up a question does not depend on who is involved. Many a time many eminent names are involved on wrong information. I had some discussion with the Chief Minister of U.P. in regard to these cases and he has told me that the material so far available does not disclose any prima facie case against any person perhaps who, Mr. Vajpayee, may have in mind.

भी प्रटल बिहारी वाजपेयी . प्रध्यक्ष मी, मबी महोदय, र्लापापोती का जवाब दे रहे है ! मैं सीधा मवाल पूछना चाहता हू । क्या यह मच है कि तराई के इलाके में बड़े पैमाने पर बीज के नाम पर चावल प्रत्य प्रदेशों को भजा गया ? यदि हा, ता क्या यह काम विना नोकरशाहों ग्रीर राजनीतिक नेताग्रों के सहयोग के हो सकता है । ग्रभी तक उत्तर प्रदेश मरकार ने जो जाच की है उस के क्या परिणाम निकले है ?

SHRI ANNASAHEB P. SHINDE: There are two aspects of the problem If some people have tried to contravene the law and tried to smuggle rice or paddy outside U.P., I think, the case needs to be investigated and culprits should be brought to book The Government of India will request the U.P. Government that nobody should be spared. We are aware some such smuggling has been done and we would like U.P. Government to probe these matters early. The investigation is going on and it has not been completed so far. But nothing should be said either on the Floor of this House or outside on the basis of prejudice or some wrong information to bring in unnecessarily the names of eminent persons in this country in disrepute.

श्री जगसाय राख जोती: प्राध्यक्ष जी, इस सवाल का पहली बार जवाब 26 ग्रगम्त, 1974 को दिया गया कि उत्तर प्रदेश सरकार ने जो जाच की थी सी० बी० ग्राई० से उस जाच मे मदद मागी थी। ग्रीर ग्राज के उत्तर मं मत्री जी ने बताया कि मी० बी० ग्राई० ने जाच करने से इन्कार कर दिया। मत्री महोदय म्वीकार करते हैं कि यड-वड घोटाला हुन्ना है, एक सरकार ग्रपनी ग्रममधंता प्रकट करती है ग्रीर उस को मदद करने मे सी० बी० ग्राई० इन्कार करती है, इन सब तथ्यो को सामन रख कर मत्री महोदय हवाला देते हुए कहे कि उत्तर प्रदेश सरकार जाच कर रही है. इससे क्या मतलब निकलता है ?

I have absolutely not understood the outcome of the reply.

यानी यह तो जवाब पहले ही था कि उत्तर प्रदेश मरकार जाच कर रही है और मी॰ बी॰ ब्रार्ट० म मदद मागी गई है। ग्रगस्त मे नवस्वर मे पहुच गये और श्रव कहते है कि सी॰ वी॰ ब्राई० ने छोड दिया है। तो यह कहते कि हम जाच नहीं करना चाहते। जब गड-बड घोटाला हुआ है, इम बात को स्वीकार करने के बाद जो दोषी है उन को बुक करने मे श्रगर मरकार श्रसमर्थता प्रकट करती है तो इम का मतलब यह है कि सरकार नालायक है।

SHRI ANNASAHEB P. SHINDE: With due respect to Joshi ji I would say, first of all, some of the facts mentioned are incorrect. The case was not entrusted to CBI. The CBI was requested by the U.P. Government whether they can help in investigating the case. They have reacted that it will not be possible for them. Nothing bars U. P. Government to take it up again with CBI. But the point is the State Government is competent enough. The other presumption of

the hon. Member as if U.P. Government has stopped the investigation because it was entrusted to CBI is not correct. The U.P. Government is investigating and they have adequate machinery and if U.P. Government is in a position to convince the CBI that their help is necessary they will again request.

SHRI JAGANNATHRAO JOSHI: It they themselves were competent enough why did they seek the help of CBI? Why did the CBI express its inability to help in this matter?

SHRI ANNASAHEB P. SHINDE: On the Floor of the Assembly a demand was made that it should be entrusted to CBI. Now, many of us if any such case comes, come to the conclusion that it should be entrusted to CBI—may be valid or invalid. It was said by U.P. Government that they may request CBI but U.P. Government never said that they are not competent nor have they said that they will not be in a position to probe thoroughly into the matter.

श्री जगन्नाथ राव जोशी अध्यक्ष जी कोई जवाब नहीं आया । बार बार मैं पूछ रहा था जब उत्तर प्रदेश मरकार कम्पीटेट थी तो सी० बी० आई० से मदद क्यो मागी गई? और मी० बी० आई० ने क्यो मना किया। इमिलये जो माननीय वाजपेयी जी ने कहा था कि

Some officers are involved and, therefore, the U. P. Government did not want to shoulder the responsibility themselves.

SHRI ANNASAHEB P. SHINDE: I will find out from the CBI as to why they refused but nothing prevents U. P. Government to enquire into the matter thoroughly.

श्री विभूति निश्व : भयक्ष जी, यह एसा मामला है कि केन्द्रीय सरकर इस मामले मे खद दिलबस्पी ले कर इस का फ़सला करे। ग्रीर ग्रगर स्टेट गवर्नमेट के जिस्मे है तो केन्द्रीय सरकार को प्रान्त सरकार के लिये एक भवधि निश्चित कर देनी चाहिये कि इतने दिन मे इस मामले की जाच हो जानी चाहिये। नहीं तो ऐसे ही मामला लटका रहने से पूरे देश मे इस का ग्रसर पडेगा । माननीय जगजीवन राम जी बैठे हए है क्या केन्द्र सरकार ने कोई निश्चित तिथि तय की है कि युव्पीव की सरकार इतन दिनों के अन्दर जाच पडतान करा के केन्द्र के सामन अपनी रिपार्ट दे देगी और केन्द्र सरकार मदन के सामन सारी बाता का खुलासा रख देगी कि कीन दोषी है भीर कीन दाषी

नहीं है, कीन इस मे शामित है कौन नही है?

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SHRI ANNASAHEB P SHINDE Sir, we shall take up with the U P Government and shall request them complete expeditiously enquiry because the Government of India has nothing to hide from the public or from Parliament the facts should come out Wrong impression should be removed. We are requesting them to expeditiously complete the enquiry I shall be glad to take up the suggestion of the hon Member with the U P Government and shall see that the enquiry 1 completed as early as possible

SHRI BHOGENDRA JHA I would like to know one thing from the hon Minister Paddy or rice is taken from one State to several other States and so, it is not only a State problem but it becomes an all-India problem We fail to understand why the CBI refused to take it up If it was once refused, then how can the UP Government again request them to take it up. I would like to know whether the Food Ministry is taking the initiative to ensure that the CBI takes up this inquiry If not, why not?

SHRI ANNASAHEB P SHINDE We shall try to help them to remove any difficulty that they may have If they have any difficulty we shall extend all the necessary help on behalf of the Government.

Lack of amenities in D.D.A. Colonies.

•90 SHRI BHOGENDRA JHA:

Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) whether in the new DDA colonies in Delhi, the DD A has failed to provide amenities which were to have been provided according to the Master Plan.
- DDA flats have (b) whether several design defects too.
- (c) whether a report to this effect appeared in a local daily on the 19th September, 1974, and
- (d) if so the steps taken to improve the standard of works of the DDA?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUS-ING (SHRI MOHAN DHARIA) The Delhi Development Authority have made provisions in their colonies for amenities like roads drainage water supply and sewerage and have also earmarked plots of adequate sizes for parks higher secondary schools primary schools etc according to required planning standards

- (b) DDA have evolved designs which are functionally utilitarian inexpensive and aesthetically satisfy-
- (c) The newspaper report referred to is based upon a memorandum submitted by Confederation of Residents' Organisations of DDA Colonies to the Committee of Experts set up by the Ministry of Works and Housing to assess the working of DDA
- considered necessary (d) Action on the points raised in the memorandum will be taken after the receipt of the Report of the Committee